

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.4
(IB)-941(ND)/2020

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Sh. Atul Punj

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the State Bank of India : Mr. Ankur Mittal, Ms. Yashika Sharma, Advs.

For the Respondent : Mr. Pallav Saxena and Mr. Diwaker Goel, Advs.

ORDER

IA-2625/2022

Ld. Counsel Ms. Yashika Sharma appeared physically on behalf of State Bank of India and stated that a stay order granted by the Hon'ble Delhi Court, as recorded in our earlier order dated 23.04.2024, continues as of today and the next date of hearing is 29.07.2024.

At request and with consent of the parties, list the matter for a physical hearing **on 03.09.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)